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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 1938/2024

**MAHARASHTRA VOLLEYBALL ASSOCIATION**  
**REPRESENTED BY ITS AUTHORISED SIGNATORY**  
**VIRAL SHAH** .....Petitioner

Through: Dr. Swaroop George, Mr. Dhaval  
Deshpande, Mr. Abhinandan Jain and  
Mr. Sunil Roy, Advs.  
M: 9871144282

versus

**UNION OF INDIA & ORS.** .....Respondents

Through: Mr. Jayant Mehta, Sr. Adv., Mr.  
Ripudaman Bhardwaj, CGSC & Mr.  
Devvrat Yadav, GP with Mr.  
Kushagra Kumar, Mr. Abhinav  
Bhardwaj and Mr. Amit Kumar Rana,  
Advs. for UOI  
Mr. Sudarshan Kumar Agarwal, Adv.  
for Ad. Hoc Committee VFI  
(Through VC)  
M: 9674544319  
Email: [sudarshan1.rsa@gmail.com](mailto:sudarshan1.rsa@gmail.com)  
Mr. Vikash Sing and Mr. Ujjwal  
Chaudhary, Advs. for IOA

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+ W.P.(C) 2100/2024

**MAHARASHTRA VOLLEYBALL ASSOCIATION** .....Petitioner

Through: Dr. Swaroop George, Mr. Dhaval  
Deshpande, Mr. Abhinandan Jain and  
Mr. Sunil Roy, Advs.  
M: 9871144282

W.P.(C) 1938/2024

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versus

UNION OF INDIA & ORS.

.....Respondents

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for Ad. Hoc Committee VFI  
(Through VC)

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Email: [sudarshan1.rsa@gmail.com](mailto:sudarshan1.rsa@gmail.com)

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Devvrat Yadav, GP with Mr.

Kushagra Kumar, Mr. Abhinav

Bhardwaj and Mr. Amit Kumar Rana,  
Advs. for UOI

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+ W.P.(C) 2103/2024

MAHARASHTRA VOLLEYBALL ASSOCIATION

.....Petitioner

Through:

Dr. Swaroop George, Mr. Dhaval  
Deshpande, Mr. Abhinandan Jain and  
Mr. Sunil Roy, Advs.

M: 9871144282

versus

UNION OF INDIA & ORS.

.....Respondents

Through:

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for Ad. Hoc Committee VFI  
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W.P.(C) 1938/2024

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Mr. Jayant Mehta, Sr. Adv., Mr.  
Ripudaman Bhardwaj, CGSC & Mr.  
Devvrat Yadav, GP with Mr.  
Kushagra Kumar, Mr. Abhinav  
Bhardwaj and Mr. Amit Kumar Rana,  
Advs. for UOI

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+ W.P.(C) 2136/2024, CM APPL. 8885/2024, CM APPL. 11223/2024,  
CM APPL. 14653/2024, CM APPL. 21623/2024, CM APPL.  
4093/2025 & CM APPL. 9627/2025

AMIR SINGH

.....Petitioner

Through: Mr. Siddharth Sharma, Adv.  
(Through VC)  
Mr. Hemant Phalpher, Adv.  
M: 9810870982

versus

UNION OF INDIA AND OTHERS

.....Respondents

Through: Mr. Sudarshan Kumar Agarwal, Adv.  
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(Through VC)  
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Chaudhary, Advs. for IOA  
Mr. Jayant Mehta, Sr. Adv., Mr.  
Ripudaman Bhardwaj, CGSC & Mr.  
Devvrat Yadav, GP with Mr.  
Kushagra Kumar, Mr. Abhinav  
Bhardwaj and Mr. Amit Kumar Rana,  
Advs. for UOI  
Mr. Siddharth Sharma, Adv. for  
Intervener (Through VC)

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+ W.P.(C) 2174/2024 & CM APPL. 9062/2024

SEBASTIAN GEORGE

.....Petitioner

Through: Mr. Mohit Seth, Adv.

versus

UNION OF INDIA & ORS.

.....Respondents

Through: Mr. Ripudaman Bhardwaj, CGSC &  
Mr. Devvrat Yadav, GP with Mr.  
Kushagra Kumar, Mr. Abhinav  
Bhardwaj and Mr. Amit Kumar Rana,  
Advs. for UOI  
Mr. Mukul Singh, CGSC with Ms. Ira  
Singh and Mr. Aryan Dhaka, Advs.  
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Mr. Vikash Sing and Mr. Ujjwal  
Chaudhary, Advs. for IOA

67

+ W.P.(C) 3365/2024 & CM APPL. 13847/2024

VOLLEYBALL ASSOCIATION OF UTTRANCHAL  
UTTARAKHAND VOLLEYBALL ASSOCIATION

.....Petitioner

Through: Mr. Siddharth Sharma, Adv.  
(Through VC)

W.P.(C) 1938/2024

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Mr. Hemant Phalpher, Adv.  
M: 9810870982

versus

UNION OF INDIA & ORS.

.....Respondents

Through:

Mr. Sudarshan Kumar Agarwal, Adv.  
for Ad. Hoc Committee VFI  
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Email: [sudarshan1.rsa@gmail.com](mailto:sudarshan1.rsa@gmail.com)

Mr. Raghvendra Upadhyay, Panel  
Counsel with Mr. Vaibhav Tripathi,  
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Mr. Vikash Sing and Mr. Ujjwal  
Chaudhary, Advs. for IOA

Mr. Jayant Mehta, Sr. Adv., Mr.  
Ripudaman Bhardwaj, CGSC & Mr.  
Devvrat Yadav, GP with Mr.

Kushagra Kumar, Mr. Abhinav

Bhardwaj and Mr. Amit Kumar Rana,  
Advs. for UOI

Mr. Siddharth Sharma, Adv. for  
Intervener (Through VC)

**CORAM:**

**HON'BLE MS. JUSTICE MINI PUSHKARNA**

**ORDER**

**17.04.2025**

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1. Learned counsel appearing for the Indian Olympic Association, Union of India, as well as the petitioner in *W.P.(C) 2136/2024*, have given their proposals as to how the elections to the Volleyball Federation of India can be held.

2. Learned counsel appearing for the petitioner in *W.P.(C) 2136/2024*, titled as "*Amir Singh Versus Union of India and Others*", has drawn the

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attention of this Court to the order dated 22<sup>nd</sup> September, 2022, passed by the Supreme Court in the case of *Indian Olympic Association Versus Union of India and Others, Special Leave to Appeal (C) 14533/2022*, wherein, the Supreme Court had appointed a former judge of the said Court for carrying out the assignment, as follows:

- i. Preparing the amendment to the constitution of IOA.
- ii. Preparation of Electoral College.
- iii. Conducting the elections.

3. By referring to the aforesaid order, learned counsel appearing for the petitioner in *W.P.(C) 2174/2025*, submits that similarly in the present case also, an amendment to the constitution of the Volleyball Federation of India has to be carried out and, thereafter, the procedure as given by the Supreme Court in the aforesaid order, ought to be followed.

4. He further also draws the attention of this Court to the order dated 16<sup>th</sup> February, 2024 passed in *W.P.(C) 2136/2024*, to submit that a road map for amendment of the constitution of the Volleyball Federation of India, has still not been chalked out. He submits that unless and until the said procedure as envisaged in the order dated 22<sup>nd</sup> September, 2022 of the Supreme Court in *Special Leave to Appeal (C) 14533/2022* and 16<sup>th</sup> February, 2024 of this Court in *W.P.(C) 2136/2024* are followed, elections ought not to be held.

5. He submits that if elections are held without preparing a road map as envisaged in the aforesaid orders, then, the procedure followed may not be proper.

6. Learned counsel appearing for respondent nos. 4 and 5 in *W.P.(C) 1938/2024* submits that by submission of the proposal by the Union of India, a road map has indeed been chalked out by Union of India. He further



submits that in a subsequent order pertaining to a National Sports Federation, the Supreme Court itself did not follow the same procedure, as followed in the aforesaid order dated 22<sup>nd</sup> September, 2022.

7. All these aspects shall be considered on the next date of hearing.
8. Accordingly, list for hearing on 07<sup>th</sup> May, 2025, at 03:00 PM.

**MINI PUSHKARNA, J**

**APRIL 17, 2025/kr**